



Regional Office, Palwal Region
Haryana State Pollution Control Board
Phagna Tower, Ward No. 10, NH-02,
Near Red Rocks Cinema, Palwal
Website - www.hspcb.gov.in E-Mail -
hspcbropal@gmail.com



No. HSPCB/PAL/2020/ 1350 - 51
To

Dated: 28/09/2020

The Registrar General,
National Green Tribunal,
New Delhi.

Sub: Report of behalf of Haryana State Pollution Control Board (HSPCB) in compliance of order dated 22.10.2019 in the meter of O.A. No. 837 of 2019 Rajesh Arya Vs. State of Haryana.

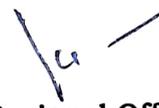
In this connection please find enclosed herewith, the action taken report on behalf of HSPCB in compliance of order dated 22.10.2019 in the meter of O.A. No. 837 of 2019 Rajesh Arya Vs. State of Haryana.

Submitted for kind consideration of Hon'ble Tribunal.

DA/as above

Endst No. HSPCB/PAL/2020

A copy of above is forwarded to The Chairman, Haryana State Pollution Control Board, Panchkula, for kind information and further necessary action please.


Regional Officer
Palwal Region
Date:

FTMS - 46599
28/09/2020


Regional Officer
Palwal Region

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

O.A. No. 837 OF 2019

IN THE MATTER OF:-

Rajesh Arya

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

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THROUGH

DATE: 28/9/2020


Regional Officer R.O.
Haryana State Pollution Control Board
Palwal Region

Regional Officer
Haryana State Pollution Control Board
Palwal

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. No. 837 OF 2019

IN THE MATTER OF:-

Rajesh AryaApplicant

Versus

State of Haryana & Ors.Respondents

**REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD (HSPCB), IN
COMPLIANCE OF ORDER DATED 22.10.2019.**

MOST RESPECTFULLY SHOWETH:-

This Hon'ble Tribunal has taken cognizance of the complaint alleging illegal discharge of spent acid by A-one tube-1 and A-one tube-2 at Palwal in Haryana transported by National Chemical Transport Nagpur and Shri Krishna Chemical Nagda. This Hon'ble Tribunal directed the Haryana State Pollution Control Board (HSPCB) to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter.

Factual Narration:

There are two units of similar name running at different location with respective permission from the answering Board.

These two units are:



1. Avon Tubetech Pvt Ltd. at Village Tatarpur Tehsil and District Palwal (hereinafter referred as to '**Avon Unit-1**' for the sake of brevity)
2. Avon Tubetech Pvt Ltd. at Village Bhagola Tehsil and District Palwal(hereinafter referred as to '**Avon Unit-2**' for the sake of brevity)

Factual position at the site of Avon Unit-1:

1. That unit is engaged in the manufacturing of ERW (Electric Resistance Welded) Steel tubes. The process involved is surface treatment (pickling).The unit was visited on 07.01.2020 for verification of contents of the complaint.
2. That major part of pickling tank residue is treated in Effluent Treatment plant. That ETP was found installed & functional for the treatment of trade effluent and STP was found installed & functional for treatment of domestic effluent. Samples of treated effluent were collected from the outlet of ETP & STP installed by the unit. As per analysis reports dated 13.01.2020 received from HSPCB Lab, the parameters were found within prescribed limits. The copy of analysis report dated 13.01.2020 w.r.t. Avon Unit-1 is attached as

Annexure-R/1.



3. That no discharge of treated/untreated effluent and spent acid found in or nearby area of the units. That the treated effluent is re-used in the process.

4. Permissions obtained:

A. Consent to Operate under Air Act, 1981 and Water Act, 1974 (valid upto 30.09.2021)

B. Authorisation under the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (Valid upto 30.09.2021)

C. Unit had made an agreement with M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd. (GEPIL) for disposal of ETP Sludge only.

Non-Compliance found in Avon unit 1-

As per Hazardous and other Waste Rules, 2016 hazardous and other wastes generated in the establishment of an occupier should be sent or sold to an authorised actual user or be disposed of in an authorised disposal facility. The hazardous and other wastes should be transported from an occupier's establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules. As per reply of unit in response to Show Cause Notice, spent acid was being returned to Acid Suppliers by sale at nominal price for their reuse. However, the unit has failed to submit requisite documents to show that receiver/transporter has valid



permissions to receive/transport the same and spent acid was being utilised/dispensed at the end of receiver as per HoWM Rules, 2016.

Action Taken by the Board:

A. That Recommendation of financial penalty of Rs 5,00,000/- for procedural violation of HoWM Rules, 2016 against M/s avon tubetech village Tatarpur Tehsil & district Palwal was sent to CPCB vide. HSPCB/PAL/2020/622-623 dated 14.07.2020 as per CPCB guidelines of January, 2016. The copy of the same is attached as **Annexure R/2**

B. That recommendation of sanction of prosecution under section 15 of the Environment (Protection) Act, 1986 for violation of provisions of HOWM Rules, 2016 of M/s Avon Tubetech Pvt Ltd. Village Tatarpur, Tehsil & District Palwal was sent to Head Office HSPCB vide. HSPCB/PAL/2020/929-30 dated 31.08.2020. The copy of the same is attached as **Annexure R/3**

C. That recommendation of imposition of Environmental Compensation of Rs. 22,50,000/- against M/s Avon Tubetech Pvt Ltd. Village Tatarpur, Tehsil & District Palwal has been sent to Head Office which is pending for approval of the HSPCB environmental Compensation Committee.



Compliance made by A-one Tube 1 That presently M/s Avon Tubetech Pvt Ltd. Village Tatarpur, Tehsil & District Palwal has executed agreement with Common Hazardous Waste treatment storage and disposal facility for disposal of spent Acid as well. The copy of the same is attached as **Annexure R/4.**

Factual position at the site of Avon Unit-2:

1. That unit is engaged in the manufacturing of ERW (Electric Resistance Welded) Steel tubes. The process involved is surface treatment (pickling). The unit was visited on 07.01.2020 for verification of contents of the complaint.

2. That ETP was found installed & functional for the treatment of trade effluent and STP was found installed & functional for treatment of domestic effluent. Samples of treated effluent were collected from the outlet of ETP & STP installed by the unit. As per analysis reports dated 13.01.2020 received from HSPCB Lab, the parameters were found within prescribed limits. The copy of analysis report dated 13.01.2020 w.r.t. Avon Unit-1 is attached as

Annexure-R/5.



3. That no discharge of treated/untreated effluent and spent acid found in or nearby area of the units.

4. Permissions obtained:

A. Consent to Operate under Air Act, 1981 and Water Act, 1974 (valid upto 30.09.2021)

B. Authorisation under the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (Valid upto 30.09.2021)

C. Unit has made an agreement with M/s Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd. (GEPIL) for disposal of only ETP Sludge.

Non-Compliance found in Avon unit 2-

As per Hazardous and other Waste Rules, 2016 hazardous and other wastes generated in the establishment of an occupier should be sent or sold to an authorised actual user or be disposed of in an authorised disposal facility. The hazardous and other wastes should be transported from an occupier's establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.

As per reply of unit in response to Show Cause Notice, spent acid was being returned to Acid Suppliers by sale at nominal price for their reuse. However, the unit has failed to submit requisite documents to show that receiver/transporter has valid



permissions to receive/transport the same and spent acid was being utilised/disposed at the end of receiver as per HoWM Rules, 2016.

Action Taken by the Board:

A. That Recommendation of financial penalty of Rs 5,00,000 for procedural violation of HoWM Rules, 2016 against M/s avon tubetech village bhagola Tehsil & district Palwal was sent to CPCB vide. HSPCB/PAL/2020/622-623 dated 14.07.2020 as per CPCB guidelines of January, 2016.

B. That recommendation of sanction of prosecution under section 15 of the Environment (Protection) Act, 1986 for violation of provisions of HOWM Rules, 2016 of M/s Avon Tubetech Pvt Ltd. Village Bhagola, Tehsil & District Palwal was sent to Head Office HSPCB vide. HSPCB/PAL/2020/931-32 dated 31.08.2020. The copy of the same is attached as

Annexure R/6.

C. That recommendation of imposition of Environmental Compensation of Rs. 22,50,000/- against M/s Avon Tubetech Pvt Ltd. Village Bhagola, Tehsil & District Palwal was sent to Head Office vide letter No.1289 dated 14.09.2020 as per CPCB Guidelines of May, 2019.



Compliance made by A-one Tube 2 Presently M/s Avon Tubetech Pvt Ltd. Village Tatarpur, Tehsil & District Palwal has executed agreement with Common Hazardous Waste treatment storage and disposal facility for disposal of spent Acid as well. The copy of the same is attached as **Annexure R/7.**

Conclusion:

Appropriate action has been initiated against the the Avon tubetech (1) & Avon tubetech (2) for their past violation of HOWM Rules, 2016 and same shall be taken to its logical end. Presently, both units are disposing their Spent Acid through Common Hazardous Waste and Treatment Storage and Disposal facility of State of Haryana in accordance with HOWM Rules, 2016. The copy of the same is attached as **Annexure R/8 Colly.**

The above report is submitted for kind consideration of this Hon'ble Tribunal. The directions passed by Hon'ble Tribunal would be complied in true letter and spirit.

PLACE: PALWAL
DATED: 28/09/2020



Vijay Chandhary R.O.
Regional Officer

**Haryana State Pollution Control Board
Palwal Region**

Regional Officer
Haryana State Pollution Control Board
Palwal



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan 1st Floor Gurgaon

FORM J (See Rule 20)

Report No.: 1436-1437
Dated 13th January, 2020

I, hereby, Certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the **08th** day of **January, 2020** from **Sh. Sachin Kumar, AEE** a sample of liquid Trade & Domestic effluent of **M/s Avon Tubetech Pvt Ltd, Village Tatarpur, Palwal, Faridabad** collected on **07/01/2020** Sample from Outlet of ETP & STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from **08/01/2020** to **13/01/2020** and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result		Method of Testing
		Outlet of ETP	Outlet of STP	
1.	Colour	Almost Clear	Almost Clear	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22 nd edition)
2.	Odour	Mild	Mild	
3.	pH value	7.9	8.1	
4.	Suspended Solids mg/l	43	51	
5.	B.O.D. for 3 days at 27°C mg/l	ND	18	
6.	C.O.D mg/l	100	96	
7.	Oil & Grease mg/l	ND	ND	
8.	Conductivity us/cm	2490	2140	
9.	Phosphate as P mg/l	1.2	-	
10.	Iron as Fe mg/l	0.4	-	

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry/unit and the board representative.

Signed this on 13th January, 2020

Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

Ramniwas Sharma
Board Analyst

To

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec. 6, Panchkula (Haryana)



Regional Office, Palwal Region
Haryana State Pollution Control Board
Phagna Tower, Ward No. 10, NH-02,
Near Red Rocks Cinema, Palwal
Website - www.hspcb.gov.in E-Mail -
hspcbopal@gmail.com

Annexure - R2



HSPCB/PAL/2020/622-623

Dated: 14, July, 2020

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, Maharshi Valmiki Marg,
East Arjun Nagar, Vishwas Nagar Extension,
Vishwas Nagar, Shahdara, Delhi, 110032

(Kind Attention: Hazardous Waste Cell, CPCB)

Sub: financial penalties to be imposed for illegal discharge of spent acid on two industries in Palwal, Haryana :- (1) A-one Tubetech, Baghola, District Palwal, Haryana, (2) A-one Tube tech, Tatarpur, District Palwal, Haryana.

Ref: OA. No 837/2019 Rajesh Arya V/s State of Haryana.

In this connection it is submitted that OA. No.837 of 2019. Rajesh Arya v/s state of Haryana is pending honorable NGT. The grievance in this application is against illegal discharge of spent acid by A-one Tube one and A-one Tube Two At Palwal in Haryana Transported by national Chemical transport Nagpur and Shree Krishna Chemical Nagda.

It is further submitted for your information that inspection of A-one Tubetech Baghola District Palwal and A-one Tube tech Tatarpur District Palwal was conducted by the than Area Incharge of Palwal and water sample from the outlet of ETP and STP of both the units were collected and as per analysis report of HSPCB laboratory all the parameters are found within permissible limit. It is further submitted that both the unit have executed agreement with TSDF only for the disposal of ETP sludge. Show Cause notice were issued to both the units for non-compliance under HOWM rules,2016 for disposal of Hazardous waste under EP Act,1986 and revocation of consent to operate granted under Air Act and Water Act and Authorization under HOWM rules,2016 vide HSPCB Palwal office letter no. 357 dated 17-03-2020 and 359 dated 19/03/2020. The unit submitted reply that their waste acid is being lifted by M/s Shri Krishna Chemicals, 47, Amlavdiya Road, Nagda, Ujjain(MP) and did not submit any proof that the they are sending it to an authorized actual user or disposal facility nor submitted any permission obtained by Shri Krishna Chemical to lift the waste acid from concerned SPCB. Show Cause notice were again issued to both the units vide HSPCB Palwal office letter no. 487 dated 12-06-2020 stating that their reply is unsatisfactory but the unit failed to submit compliance under HOWM rules 2016.

It is pertinent to mention here that as per Whereas per HOWM rules 2016, The Hazardous and other wastes generated in the establishment of an occupier shall be send to or sold to an authorized actual user or shall be disposed of in an authorized disposal facility. The units have themselves admitted in reply to the show cause notice issued by HSPCB that they are selling their spent acid by Shri Krishna Chemicals, 47, Amlavdiya Road, Nagda, Ujjain. And hence are violating the provision of HOWM rules 2016.

It is further submitted that the location at which the spent acid is dumped as alleged in the Grievance in NGT Could not be located but both the units have violated the following conditions of authorization under HOWM rules 2016 granted to them by HSPCB.

1. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
2. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
3. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
4. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.
5. Unit has violated willfully HOWM Rules, 2016

In view the rule 25(2) of the Hazardous waste (Management Handling & Transboundary Movement) Rules, 2008 stipulated that "The occupier and the operator of the facility shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by the State Pollution Control Board with the prior approval of the Central pollution Control Board."

In view of above submissions it is recommended that a fine of RS. 1,00,000/- per violation that is Rs 5,00,000/- should be imposed on both the units for non compliance of the provision of HOWM rules 2016 and violation of authorization conditions.

33309
14/07/2020

Regional Officer
Palwal Region

Endst/HSPCB/Pal/2020/

Dated: , July, 2020

A copy of above is forwarded to the following for information and necessary action :-

- 1 The chairman , Haryana State Pollution Control Board , Panchkula.

Regional Officer
Palwal Region

Regional Office, Palwal & Nuh Region
Haryana State Pollution Control Board
Phagna Tower, Ward No. 10, NH-02,
Near Red Rocks Cinema, Palwal

Website - www.hspcb.gov.in E-Mail - hspcbopal@gmail.com

FTMS- 43416 Annexure
43419 R-3

Date:- 31/08/2020

No. HSPCB/PAL/2020/929-30

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Subject: **Sanction for prosecution under section 15 of the Environment (protection) Act, 1986 for violation of provisions of HOWM Rules 2016 of M/s Avon Tubetech Pvt. Ltd Village Tatarpur, Tehsil and District Palwal.**

In this connection, it is submitted that the above said unit in the process of manufacturing of steel tubes using pickling process and covered under Red category as per policy of board. a matter is Pending in hon'ble NGT OA No. 837 of 2019 titled as Rajesh Arya V/s State of Haryana. In the above said matter a complaint has been made that M/s Avon tubetech Pvt. Ltd. Village Tatarpur Tehsil & District Palwal is disposing their Spent Acid illegally through Nation Chemical Transport Nagpur and Shree Krishna Chemical Nagda. In Order dated 22.10.2019 the Hon'ble NGT directed HSPCB to taken appropriate action in accordance with law and furnish a factual and Action taken Report in the matter with In one month by the E-mail at Judicial-ngt@gov.in

The above said unit was inspected on dated 07.01.2020 by Sh. Sachin Kumar, AEE and The Action Taken Report in the said matter was furnished by regional office Ballabgarh and mailed to legal counsel of the board in the said matter. The Action taken report received in Palwal Region by E-mail is attached herewith and stated that the unit is selling its spent acid to the vender from which it is purchasing fresh HCL and no discharge of spent acid is found in the nearby area. Their after this matter was transferred to Regional office palwal after palwal office was established.

After discussion with the legal counsel of the board in the said matter show cause notice for non compliance under HOWM Rules 2016 for disposal of Hazardous Waste under EP Act 1986 & revocation of consent to operate granted under Air Act and Water Act and authorization granted under HOWM Rules 2016 was issued to M/S Avon Tubetech Pvt. Ltd. Village Tatarpur, Tehsil and District Palwal vide this office letter No. 357 dated 17.03.2020. the unit again submitted that they are selling their spent acid to their acid supplier.

Whereas per HOWM Rules, 2016 The hazardous and other wastes generated in the establishment of an occupier shall be sent or sold to an authorized actual user or shall be disposed of in an authorized disposal facility and The hazardous and other wastes shall be transported from an occupier's establishment to an authorized actual user or to an authorised disposal facility in accordance with the provisions of these rules.

Whereas spent acid generated from metal surfaced treatment of steel comes under schedule 1 (12.2) of HOWM Rules, 2016

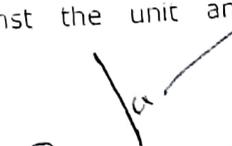
Whereas as per CPCB document dated June, 2016 Standard Operating Procedure and Checklist of Minimal Requisite Facilities for utilization of hazardous waste under Rule 9 of the Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016 utilization of spent acid should be done as per the standard operating procedure and any unit engaged in the utilization of spent acid should maintain a passbook issued by concerned SPCB.

Whereas the unit have not submitted any proof they are selling their spent acid to the units which have been issued authorization and passbook from the concerned SPCB for utilization of spent acid.

Whereas the unit have not obtained authorization under HOWM Rules, 2016 for selling spent acid from HSPCB.
As per policy order no. 2858 dated 03.01.2019 the following documents are submitted for approval of sanction of prosecution of the said unit in Special Environment Court Faridabad.

Sr. No.	Documents	Description
1.	Copy of the posting order of the complainant	Attached as Annexure-A
2.	Copy of notification declaring the air Pollution Control area	Not applicable
3.	Documents to prove that the unit requires CTE/CTO	The unit was already operating by obtaining CTE and CTO from HSPCB
4.	Copy of notices of intention or any receipt etc, to prove that notice has been served before lifting the sample	NA
5.	Sample collection Performa/Memo/reports etc. making at the time of lifting of sample to prove that procedure u/s 21 of Water Act, 1974 and u/s 26 of Air Act, 1981 has been followed	NA
6.	Report of laboratory	Na. Attached as Annexure-B
7.	Inspection report of the unit	Na.
8.	Photographs/Videography clicked at the time of inspection	Not Available in office record
9.	Map of the unit and site plan	List of director/Authorized signatory as available on Ministry of Corporate affair website is attached as Annexure-F
10.	Proof of the ownership of the unit	Detail of director/Authorized signatory along with correct address as available on Ministry of Corporate affair website is attached as Annexure-F
11.	Correct address of all the accused	The latest CTO obtained by the unit is attached as Annexure-G
12.	Status of CTE/CTO	Attached as Annexure-H
13.	Copy of Show Cause Notices	NA. spot inspection of field office is attached as Annexure-B
14.	Proof of Show existence/operation of the unit on the day of inspection	NA
15.	Documents to prove relation of representative with the unit owner, in the cases where representatives sign the inspection report on behalf of the owner	

In view of above, it is requested that sanction to file complaint under Section 15 Environment (protection) Act, 1986 for violation of provisions of HOWM Rules 2016 may be accorded to Sh. Vijay Chaudhary Regional Officer Palwal against the unit and its Director/Partners in Special Environment Court, Faridabad.
DA/as above


Regional Officer
Palwal Region

Dated:

Endst. No.: HSPCB/BR/2019/

A copy of above is forwarded to the District Attorney, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.


Regional Officer
Palwal Region



हरियाणा HARYANA

H 459977

ADDENDUM AGREEMENT

This Agreement is entered into this 29th Day of August, 2020 by and between:

GUJARAT ENVIRO PROTECTION AND INFRASTRUCTURE (HARYANA) PVT. LTD. a Company incorporated and registered under the provisions of the Companies Act, 1956 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) [herein after referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.] of the First part;

AND

AVON TUBETECH PVT. LTD. a company incorporated and registered under the Companies Act, 1956, located at "VILLAGE- TATARPUR, Palwal, Haryana (hereinafter referred to as the Client which expression shall unless repugnant to the context or meaning thereof, mean and include its successors and assigns) of the Second Part.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.
Director/Authorised Signatory

For AVON TUBETECH (P) LTD.

(Director)

WHEREAS:

- A. GEPIL (Haryana) has entered into an agreement dated 8th Sep. 2017 with the Client for collection, reception, transportation, treatment and disposal of Hazardous Waste generated from Client. In accordance with Hazardous Waste(Management, Handling and Transboundry Movement) Rules 2016 and its subsequent amendments thereof as per the terms contained in the said agreement ("the HW Agreement").
- B. Client has represented that they wants to add further one more hazardous waste for treatment & disposal through GEPIL, TSDF.
- C. Now, the parties have further negotiated on the terms contained in the HW Agreement, therefore **AVON TUBETECH PVT. LTD.** and GEPIL intends to amend the scope of the HW Agreement as given below.

NOW THEREFORE IN CONSIDERATION OF THE MUTUAL COVENANTS AND PROMISES HEREIN CONTAINED, IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES AS FOLLOWS:

1. That Client and GEPIL (Haryana) mutually agree that the Clause No.5.1, 10.1 & 11.1 of the agreement dated 8th Sep. 2017 shall be modified by the new Clause no. 5.1, 10.1 & 11.1 that reads as under.

5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable

Under this Agreement for different types of wastes generated by the client are as follows:

Sr.No	Types Of Waste	Treatment & Disposal Charges (Rs. Per MT)
1	ETP Sludge	4171=00
2	Spent Acid	9500=00

10.1 Subject to conditions mentioned under Clause 3.2 the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of 01.44 MT per day (432 MT per annum), which will be called the Contracted Quantity.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.
Director/Authorised Signatory

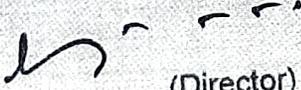
For AVON TUBETECH (P) LTD.


(Director)

11.1 The client shall effect arrangement to make the payment of Interest free Security Deposit of Rs. 2,40,870/- (Rupees Two lakhs, Fourty thousand and Eight hundred Seventy only) equivalent to Treatment & Disposal charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation. Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other/pending claims of GEPIL (Haryana) against the Client, if any.

2. That this Addendum Agreement shall be executed in one original (Kept by the "GEPIL (Haryana)") and one copy (kept by "Client") and both shall be treated as original agreement for all purposes.
3. That all other terms and conditions stipulated under the HW Agreement shall remain same and unchanged.

IN WITNESS WHEREOF , the Parties have executed this Agreement on the date first above written :

For : AVON TUBETECH PVT. LTD For AVON TUBETECH (P) LTD.  (Director)	For Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd. For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd.  Director/Authorized Signatory
---	--

Witness:

1.

2.

1.

2.


1. Love Garg
Manager
GEPIL



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan 1st Floor Gurgaon

FORM J (See Rule 20)

Report No.: 1438-1439
Dated 13th January, 2020

I, hereby, Certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 08th day of **January, 2020** from **Sh. Sachin Kumar, AEE** a sample of liquid Trade effluent of **M/s Avon Tubetech Pvt Ltd, Village-Baghola, Palwal, Faridabad** collected on **07/01/2020** Sample from Outlet of ETP & STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from **08/01/2020** to **13/01/2020** and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result		Method of Testing
		Outlet of ETP	Outlet of STP	
1.	Colour	Almost Clear	Almost Clear	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22 nd edition)
2.	Odour	Mild	Mild	
3.	pH value	7.1	7.6	
4.	Suspended Solids mg/l	49	54	
5.	B.O.D. for 3 days at 27°C mg/l	05	19	
6.	C.O.D mg/l	104	88	
7.	Oil & Grease mg/l	ND	ND	
8.	Conductivity us/cm	2260	2390	
9.	Phosphate as P mg/l	1.3	-	
10.	Iron as Fe mg/l	0.4	-	

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry/unit and the board representative.

Signed this on 13th January, 2020

Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

[Signature]
Board Analyst

To

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec. 6, Panchkula (Haryana)

Regional Office, Palwal & Nuh Region
Haryana State Pollution Control Board
Phagna Tower, Ward No. 10, NH-02,
Near Red Rocks Cinema, Palwal

Website - www.hspcb.gov.in E-Mail - hspcbopal@gmail.com

No. HSPCB/PAL/2020/ 931-32

Date:- 31/08/2020

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Subject: Sanction for prosecution under section 15 of the Environment (protection) Act, 1986 for violation of provisions of HOWM Rules 2016 of M/s Avon Tubetech Pvt. Ltd Village Bhagola, Tehsil and District Palwal.

In this connection, it is submitted that the above said unit in the process of manufacturing of steel tubes using pickling process and covered under Red category as per policy of board. a matter is Pending in hon'ble NGT OA No. 837 of 2019 titled as Rajesh Arya V/s State of Haryana. In the above said matter a complaint has been made that M/s Avon tubetech Pvt. Ltd. Village Tatarpur Tehsil & District Palwal is disposing their Spent Acid illegally through Nation Chemical Transport Nagpur and Shree Krishna Chemical Nagda. In Order dated 22.10.2019 the Hon'ble NGT directed HSPCB to taken appropriate action in accordance with law and furnace a factual and Action taken Report in the matter with in one month by the E-mail at judicial-not@gov.in

The above said unit was inspected on dated 07.01.2020 by Sh. Sachin Kumar, AEE and The Action Taken Report in the said matter was furnished by regional office Ballabgarh and mailed to legal counsel of the board in the said matter. The Action taken report received in Palwal Region by E-mail is attached herewith and stated that the unit is selling its spent acid to the vender from which it is purchasing fresh HCL and no discharge of spent acid is found in the nearby area. Their after this matter was transferred to Regional office palwal after palwal office was established.

After discussion with the legal counsel of the board in the said matter show cause notice for non compliance under HOWM Rules 2016 for disposal of Hazardous Waste under EP Act 1986 & revocation of consent to operate granted under Air Act and Water Act and authorization granted under HOWM Rules 2016 was issued to M/S Avon Tubetech Pvt. Ltd. Village Tatarpur, Tehsil and District Palwal vide this office letter No. 359 dated 19.03.2020. the unit again submitted that they are selling their spent acid to their acid supplier.

Whereas per HOWM Rules, 2016 The hazardous and other wastes generated in the establishment of an occupier shall be sent or sold to an authorized actual user or shall be disposed of in an authorized disposal facility and The hazardous and other wastes shall be transported from an occupier's establishment to an authorized actual user or to an authorised disposal facility in accordance with the provisions of these rules.

Whereas spent acid generated from metal surfaced treatment of steel comes under schedule 1 (12.2) of HOWM Rules, 2016

Whereas as per CPCB document dated June, 2016 Standard Operating Procedure and Checklist of Minimal Requisite Facilities for utilization of hazardous waste under Rule 9 of the Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016 utilization of spent acid should be done as per the standard operating procedure and any unit engaged in the utilization of spent acid should maintain a passbook issued by concerned SPCB.

Whereas the unit have not submitted any proof they are selling their spent acid to the units which have been issued authorization and passbook from the concerned SPCB for utilization of spent acid.

Whereas the unit have not obtained authorization under HOWM Rules, 2016 for selling spent acid from HSPCB.

As per policy order no. 2858 dated 03.01.2019 the following documents are submitted for approval of sanction of prosecution of the sald unit in Special Environment Court Faridabad.

Sr. No.	Documents	Description
1.	Copy of the posting order of the complainant	Attached as Annexure-A
2.	Copy of notification declaring the air Pollution Control area	Not applicable
3.	Documents to prove that the unit requires CTE/CTO	The unit was already operating by obtaining CTE and CTO from HSPCB
4.	Copy of notices of intention or any receipt etc, to prove that notice has been served before lifting the sample	NA
5.	Sample collection Performa/Memo/reports etc. making at the time of lifting of sample to prove that procedure u/s 21 of Water Act, 1974 and u/s 26 of Air Act, 1981 has been followed	NA
6.	Report of laboratory	Na
7.	Inspection report of the unit	NA Attached as Annexure-B
8.	Photographs/Videography clicked at the time of inspection	Na.
9.	Map of the unit and site plan	Not Available in office record
10.	Proof of the ownership of the unit	List of director/Authorized signatory as available on Ministry of Corporate affair website is attached as Annexure-F
11.	Correct address of all the accused	Detail of director/Authorized signatory along with correct address as available on Ministry of Corporate affair website is attached as Annexure-F
12.	Status of CTE/CTO	The latest CTO obtained by the unit is attached as Annexure-G
13.	Copy of Show Cause Notices	Attached as Annexure-H
14.	Proof of Show existence/operation of the unit on the day of inspection	NA Spot inspection of field office is attached as Annexure-B
15.	Documents to prove relation of representative with the unit owner, in the cases where representatives sign the inspection report on behalf of the owner	NA

In view of above, it is requested that sanction to file complaint under Section 15 Environment (protection) Act, 1986 for violation of provisions of HOWN Rules 2016 may be accorded to Sh. Vijay Chaudhary Regional Officer Palwal against the unit and its Director/Partners in Special Environment Court, Faridabad.
DA/as above

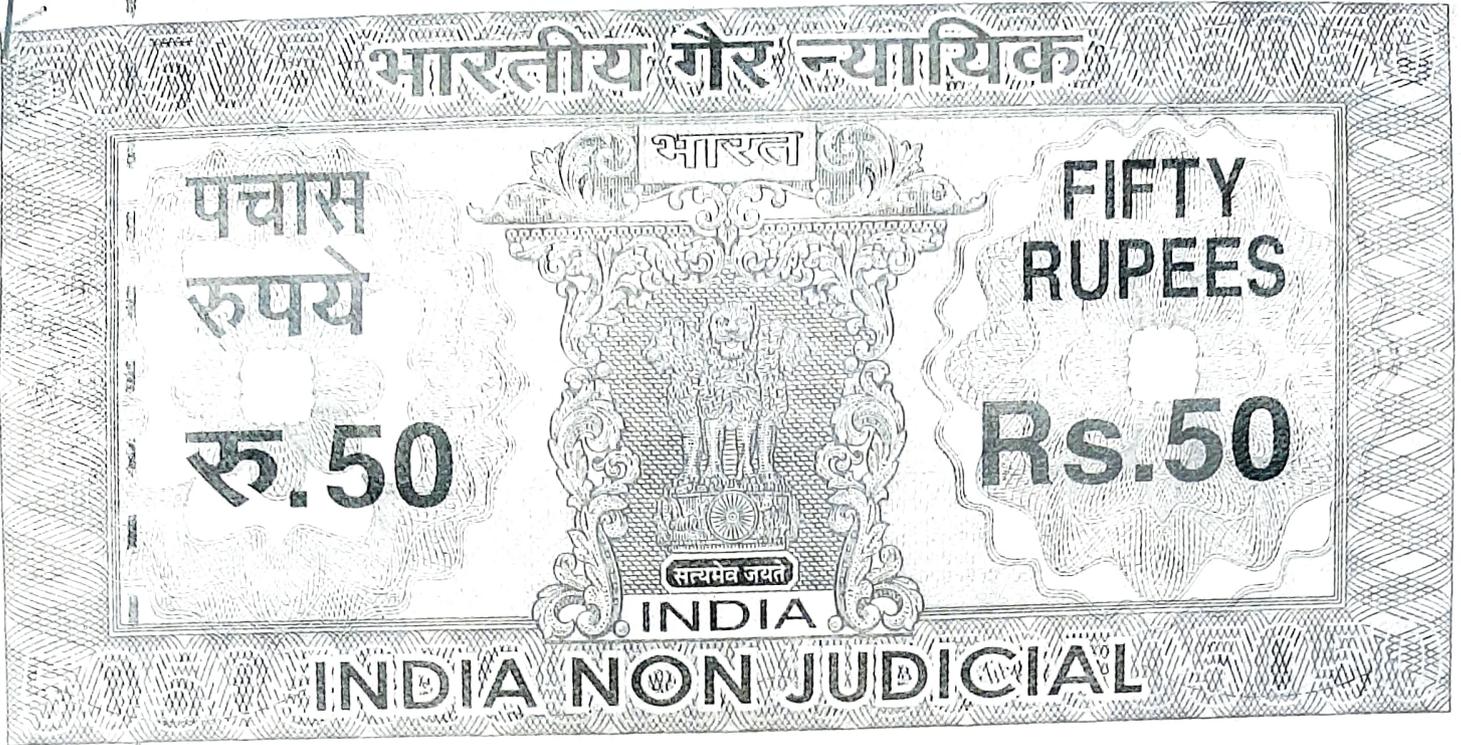

Regional Officer
Palwal Region

Endst. No.: HSPCB/BR/2019/

Dated:

A copy of above is forwarded to the District Attorney, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.


Regional Officer
Palwal Region



हरियाणा HARYANA

H 459975

ADDENDUM AGREEMENT

This Agreement is entered into this 29th Day of August, 2020 by and between:

GUJARAT ENVIRO PROTECTION AND INFRASTRUCTURE (HARYANA) PVT. LTD. a Company incorporated and registered under the provisions of the Companies Act, 1956 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) [herein after referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.] of the First part;

AND

AVON TUBETECH PVT. LTD. a company incorporated and registered under the Companies Act, 1956, located at "VILLAGE- BHAGOLA, Palwal, Haryana (hereinafter referred to as the Client which expression shall unless repugnant to the context or meaning thereof, mean and include its successors and assigns) of the Second Part.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.
Director/Authorised Signatory

For AVON TUBETECH (P) LTD.

(Director)

WHEREAS:

- A. GEPIL (Haryana) has entered into an agreement dated 6th Nov. 2019 with the Client for collection, reception, transportation, treatment and disposal of Hazardous Waste generated from Client. In accordance with Hazardous Waste(Management, Handling and Transboundry Movement) Rules 2016 and its subsequent amendments thereof as per the terms contained in the said agreement ("the HW Agreement").
- B. Client has represented that they wants to add further one more hazardous waste for treatment & disposal through GEPIL, TSDF.
- C. Now, the parties have further negotiated on the terms contained in the HW Agreement, therefore **AVON TUBETECH PVT. LTD.** and GEPIL intends to amend the scope of the HW Agreement as given below.

NOW THEREFORE IN CONSIDERATION OF THE MUTUAL COVENANTS AND PROMISES HEREIN CONTAINED, IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES AS FOLLOWS:

1. That Client and GEPIL (Haryana) mutually agree that the Clause No.5.1, 10.1 & 11.1 of the agreement dated 6th Nov. 2019 shall be modified by the new Clause no. 5.1, 10.1 & 11.1 that reads as under.

5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable

Under this Agreement for different types of wastes generated by the client are as follows:

Sr.No	Types Of Waste	Treatment & Disposal Charges (Rs. Per MT)
1	ETP Sludge	3153=00
2	Spent Acid	9500=00

10.1 Subject to conditions mentioned under Clause 3.2 the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of 01.733 MT per day (520 MT per annum), which will be called the Contracted Quantity.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

Director/Authorised Signatory

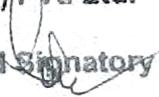
For AVON TUBETECH (P) LTD.

(Director)

11.1 The client shall effect arrangement to make the payment of interest free Security Deposit of Rs. 2915601200 (Rupees ~~Two Lakhs Ninety One Thousand~~ ~~Two Hundred Eighty~~ only) equivalent to Treatment & Disposal charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation. Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other/pending claims of GEPIL (Haryana) against the Client, if any.

2. That this Addendum Agreement shall be executed in one original (Kept by the "GEPIL (Haryana)") and one copy (kept by "Client") and both shall be treated as original agreement for all purposes.
3. That all other terms and conditions stipulated under the HW Agreement shall remain same and unchanged.

IN WITNESS WHEREOF, the Parties have executed this Agreement on the date first above written:

For : AVON TUBETECH PVT. LTD For AVON TUBETECH (P) LTD.  (Director)	For Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd. For Gujarat Enviro Protection And Infrastructure (Haryana) Pvt. Ltd. Director/Authorised Signatory 
---	--

Witness:

1.

2.


1. Love Gaudin
Manager

2.



PALWAL, 121102

Dear Sir,

Please find attached Invoice No. 8019112782 dated 24-SEP-2020 in respect of waste collected on 24-SEP-2020 for treatment & disposalwise manifest No. 1407020498 and manifest copy no. 6.

You are requested to kindly make this payment by due date to avoid penal interest payment etc.

Collection charges	Toll Tax	Qty	Rate	KM To & From	Veh Capacity	Amount (Rs.)
	105.00	3.89	3,000.00	80	5.00	3,105.00

Remark If Qty is greater than vehicle capacity then. Qty*rate*KM will be applicable otherwise vech. capacity*KM*rate

One Way Distance		1MT	3MT	9MT	16MT
0 to 75 KM	6.42	26.70	11.06	5.78	5.48
76 to 200 KM	5.13	20.74	8.62	4.62	4.34
>200 KM	4.79	19.92	7.96	4.31	4.11

Waiting Charge As per Manifest Copy	Free Loading Time (Hrs)	Free Loading Minutes	Waiting Charge Per Hrs (Rs.)	Waiting Charges (Per Minutes)	Waiting Time	Diff (B-A)	Waiting Charges
		(A)		(C)	(B)	(D)	(C*D)
3MT	2	120	300	5.00	120	0	0.00
9MT	3	180	360	6.00	180	0	0.00
16MT	4	240	400	6.67	240	0	0.00
Total							0.00

CRF Surcharges @ 5%
0.00

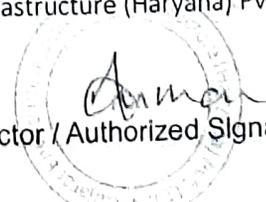
Neutralization / Dewatering Charges

Qty	Rate/MT	Amount (Rs.)
3.890	2000	7780.00

Other Add : Breakup
Rate Difference -----
Processing Charges

Qty(MT)	Rate/MT Actually Charged	Rate/MT Should be Charged	Amt Actually Charged	Amt Should be Charged	Difference

For Gujarat Enviro Protection & Infrastructure (Haryana) Pvt.Ltd.


Director / Authorized Signatory

System generated letter, hence signature is not required.

Haryana Off: H. NO. 954 (GROUND FLOOR),BLOCK - C, SAINIK COLONY,SECTOR - 49, FARIDABAD - 121001 (HARYANA),Phone.:9711890001Toll Free No: 18001233040

Regd Off.: 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg,Opp. CBI, Prathna Samaj, Nr Harkishandas Hospital,Mumbai- 400004, Maharashtra, INDIA

CIN No.: U29197MH2005PTC262236, Pan No. : AACCG3877A

TAX INVOICE

**Gujarat Enviro-Protection And Infrastructure
(Haryana) Pvt Limited**



Invoice No : 06AACCG3877A1ZV

Invoice Serial No : 8019112782

Payable On Reverse Charge : Yes No

Invoice Date : 24.09.2020

Place of supply : Haryana State Code : 06

Details Of Receiver(Billed To)

Name AVON TUBETECH PVT. LTD.
Address VILLAGE- TATARPUR,,,,PALWAL,
-121102

State Haryana
State Code 06
GSTIN 06AACCA1235C1ZH

Details Of Consignee(Shipped To)

Name AVON TUBETECH PVT. LTD.
Address VILLAGE- TATARPUR,,,,PALWAL,
-121102

State Haryana
State Code 06
GSTIN 06AACCA1235C1ZH

S.NO	DESCRIPTION OF GOODS OR SERVICES	HSN/ SAC	QTY UOM	RATE	TOTAL	DIS/ ABAT.	TAXABLE VALUE	CGST		SGST/UGST		IGST	
								%	AMT	%	AMT	%	AMT
Processing Charges													
1	Pre Processing Treatment & incineration Manifest No : 1407020498 XGN No :-	999432	3.890 MT	9,500	36,955.00		36,955.00	9	3,325.95	9	3,325.95	0	0.00
Additional Charges													
2	Manifest Book Charge	999421			10.00		10.00	9	0.90	9	0.90	0	0.00
3	Netrullization Charge	999432			7,780.00		7,780.00	9	700.20	9	700.20	0	0.00
4	Collection Charges	999421			3,105.00		3,105.00	9	279.45	9	279.45	0	0.00
Total Invoice Value :			3.890		47,850.00		47,850.00		4,306.50		4,306.50		0.00

Due Date : 24.09.2020
PCB Authorization Upto : 30.09.2020
Membership Valid Upto : 07.09.2017

Total Amount Before Tax.	47,850.00
Add : CGST	4,306.50
Add : SGST/UGST	4,306.50
Add : IGST	0.00
Less : IGST	
Rounding Amount	0.00
Total Amount After Tax.	56,463.00

Remarks

Total Invoice Amount In Words :
RUPEES FIFTY SIX THOUSAND FOUR HUNDRED SIXTY THREE ONLY

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HARYANA

EPIL

PROTECTING FUTURE

Original For Recipient

TAX INVOICE**Gujarat Enviro-Protection And Infrastructure
(Haryana) Pvt Limited**

GSTIN : 06AACCG3877A1ZV
 Tax Is Payable On Reverse Charge : Yes No
 Place of supply : Haryana State Code : 06

Invoice Serial No : 8019112782
 Invoice Date : 24.09.2020

Details Of Receiver(Billed To)

Name AVON TUBETECH PVT. LTD.
 VILLAGE- TATARPUR,,,,PALWAL,
Address -121102

State Haryana
State Code 06
GSTIN 06AACCA1235C1ZH

Details Of Consignee(Shipped To)

Name AVON TUBETECH PVT. LTD.
 VILLAGE- TATARPUR,,,,PALWAL,
Address -121102

State Haryana
State Code 06
GSTIN 06AACCA1235C1ZH

S.NO	DESCRIPTION OF GOODS OR SERVICES	HSN/ SAC	QTY UOM	RATE	TOTAL	DIS/ ABAT.	TAXABLE VALUE	CGST		SGST/UGST		IGST	
								%	AMT	%	AMT	%	AMT

Terms And Conditions

- E.O.E.
- Subject to Jurisdiction
- Our PAN No. Is AACCG3877A
- Our CIN No. Is U29197MH2005PTC262236
- We are a "Medium Enterprises" registered under MSMED Act, 2006 with Registration No. HR03B0001492
- Any discrepancy/error with respect to content of the invoice should be communicated within 7 days of receipt of the invoice else the company is not liable for any future consequences.
- Bank Details:

Certified that the particulars given above are true and correct.

**For, Gujarat Enviro-Protection And
Infrastructure (Haryana) Pvt Limited**

 Authorised Signatory

Bank Address	2ND FLOOR, ESS ENN HOUSE, GHOD DOD ROAD		
Bank Name	IDBI BANK LTD	MICR Code	395259007
Bank Branch Code	000384	Account Number	384103000000602
Account Type	CURRENT ACCOUNT	IFSC Code	IBKL0000384

A Luthra Group of company

**GUJARAT ENVIRO PROTECTION
& INFRASTRUCTURE (Haryana) Pvt. Ltd.**

Client Name: AVON TUBETECH PVT. LTD.

Date: 24/09/2020

Manifest No: 1407020498

Sr. No	Parameter	Analysis Report		Quick Check Analysis Result
		Unit		
1	Physical State	-		LIQUID
2	pH at 32.0oC	-		0.18
3	Loss on Drying 105 C	%		71.58
4	Loss on Ignition at 550 C (Dry Basis) %			29.93
5	Gross Calorific Value	cal/g		257.88
6	Disposal Route	-		INCINERATION
7	Waste Name	-		SPENT ACID

Note:- Neutralization charges applicable report.


Tested By


Sr. Manager - Lab



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TAX INVOICE



**Gujarat Enviro-Protection And Infrastructure
(Haryana) Pvt Limited**

Original For Recipient

GSTIN : 06AACCG3877A1ZV
 Tax Is Payable On Reverse Charge : Yes No
 Place of supply : Haryana State Code : 06

Invoice Serial No : 8019112373
 Invoice Date : 11.09.2020

Details Of Receiver(Billed To)
Name AVON TUBETECH PVT. LTD.
Address VILLAGE- BHAGOLA,,PALWAL,
 -121008

State Haryana
State Code 06
GSTIN 06AACCA1235C1ZH

Details Of Consignee(Shipped To)
Name AVON TUBETECH PVT. LTD.
Address VILLAGE- BHAGOLA,,PALWAL,
 -121008

State Haryana
State Code 06
GSTIN 06AACCA1235C1ZH

S.NO	DESCRIPTION OF GOODS OR SERVICES	HSN/ SAC	QTY UOM	RATE	TOTAL	DIS/ ABAT.	TAXABLE VALUE	CGST		SGST/UGST		IGST	
								%	AMT	%	AMT	%	AMT
Processing Charges													
1	Pre Processing Treatment & Incineration Manifest No : 1407020083 XGN No : -	999432	3.710 MT	9,500	35,245.00		35,245.00	9	3,172.05	9	3,172.05	0	0.00

Additional Charges													
2	Manifest Book Charge	999421			10.00		10.00	9	0.90	9	0.90	0	0.00
3	Netrulization Charge	999432			7,420.00		7,420.00	9	667.80	9	667.80	0	0.00
4	Collection Charges	999421			3,105.00		3,105.00	9	279.45	9	279.45	0	0.00
Total Invoice Value :			3.710		45,780.00		45,780.00		4,120.20		4,120.20		0.00

Due Date : 11.09.2020	Total Amount Before Tax.	45,780.00
PCB Authorization Upto : 30.09.2020	Add : CGST	4,120.20
Membership Valid Upto : 05.11.2024	Add : SGST/UGST	4,120.20
Remarks	Add : IGST	0.00
Total Invoice Amount In Words : RUPEES FIFTY FOUR THOUSAND TWENTY ONLY	Less : IGST	0.40-
	Total Amount After Tax.	54,020.00

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TAX INVOICE

**Gujarat Enviro-Protection And Infrastructure
(Haryana) Pvt Limited**



GSTIN : 06AACCG9877A1ZV
Tax Is Payable On Reverse Charge : Yes No
Place of supply : Haryana State Code : 06

Invoice Serlal No : 8019112374
Invoice Date : 11.09.2020

Details Of Receiver(Billed To)

Name AVON TUBETECH PVT. LTD.
Address VILLAGE- BHAGOLA,,PALWAL,
-121008

State Haryana
State Code 06
GSTIN 06AACCA1235C1ZH

Details Of Consignee(Shipped To)

Name AVON TUBETECH PVT. LTD.
Address VILLAGE- BHAGOLA,,PALWAL,
-121008

State Haryana
State Code 06
GSTIN 06AACCA1235C1ZH

S.NO	DESCRIPTION OF GOODS OR SERVICES	HSN/ SAC	QTY UOM	RATE	TOTAL	DIS/ ABAT.	TAXABLE VALUE	CGST		SGST/UGST		IGST	
								%	AMT	%	AMT	%	AMT
Processing Charges													
1	Pre Processing Treatment & Incineration Manifest No : 1407020084 XGN No : -	999432	4.770 MT	9,500	45,315.00		45,315.00	9	4,078.35	9	4,078.35	0	0.00

Additional Charges

2	Manifest Book Charge	999421			10.00		10.00	9	0.90	9	0.90	0	0.00
3	Netrulization Charge	999432			9,540.00		9,540.00	9	858.60	9	858.60	0	0.00
4	Collection Charges	999421			3,105.00		3,105.00	9	279.45	9	279.45	0	0.00
Total Invoice Value :					4.770	57,970.00	57,970.00		5,217.30		5,217.30		0.00

Total Invoice Value :

Due Date : 11.09.2020
PCB Authorization Upto : 30.09.2020
Membership Valid Upto : 05.11.2024

Remarks

Total Invoice Amount In Words :
RUPEES SIXTY EIGHT THOUSAND FOUR HUNDRED FIVE ONLY

Total Amount Before Tax.

57,970.00

Add : CGST

5,217.30

Add : SGST/UGST

5,217.30

Add : IGST

0.00

Less : IGST

0.40

Rounding Amount

Total Amount After Tax.

68,405.00